
(2022) 12 TEL CK 0018

High Court For The State Of Telangana:: At Hyderabad

Case No: Motor Accident Civil Miscellaneous Appeal No. 3513 Of 2014

T.Mohan

APPELLANT

Vs

A.Dhanraj

RESPONDENT

Date of Decision: Dec. 5, 2022

Acts Referred:

- Motor Vehicles Act, 1988 - Section 163A

Hon'ble Judges: M.G. Priyadarsini, J

Bench: Single Bench

Advocate: Azar Sravan Kumar, A V K S Prasad

Final Decision: Allowed

Judgement

i) Injuries,--, "Rs.25,000/-

ii) Pain & Suffering,--, "Rs.20,000/-

iii) Hospital & medical expenses,--, "Rs.40,000/-

iv) Loss of earnings during treatment,--, "Rs.9,000/-

v) Transport, attendant charges & extra nourishment",--, "Rs.6,000/-

Total, "Rs.1,00,000/-